

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 86510 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/352/18-19/2439 dated 26.11.2018 passed by Commissioner of Central Excise & Customs (Appeals), Nagpur)

M/s. Manikgarh Cement

P.O. Gadchandur 442 908,
Taluka: Korpana, Dist. Chandrapur,
Maharashtra

Appellant

Vs.

Commissioner of CGST, Palghar

Utpad Shulk Bhavan, 5th floor,
Bandra-Kurla Complex,
Bandra (E), Mumbai 400 051.

Respondent

Appearance:

Ms. Samita Patel, Advocate, for the Appellant
Shri N.N. Prabhudesai, Superintendent, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

Date of Hearing: 06.04.2022
Date of Decision: 06.04.2022

FINAL ORDER NO. A/85286/2022

Learned counsel submits that the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Copy of Form SVLDRS-1 and 4 has been filed.

2. Accordingly, the appeal is dismissed as deemed withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**